

यूपी के 12 लोग बंधक, तेलंगाना सरकार को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को तेलंगाना सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किए हैं। इसमें उत्तर प्रदेश के एक परिवार के 12 सदस्यों को मेडचल-मलकजगिरी जिले में चले रहे निर्माण कार्य वाले स्थान पर करीब एक साल तक बंधुआ मजदूर बनाकर रखने के मामले में जवाब मांगा है।

NHRC seeks report on closure of rehab centre

Bhubaneswar: National Human Rights Commission (NHRC) has sought an action-taken report from the state govt over prolonged closure of the advanced rehabilitation centre (ARC) at Capital Hospital in Bhubaneswar.

Acting on a complaint filed by lawyer and human rights activist Akhand, the NHRC observed that the allegations, if found true, could amount to a serious violation of the human rights of persons with disabilities. In an order issued on Sept 28, NHRC directed principal secretary of social security and empowerment of persons with disabilities department to conduct an inquiry and submit a report within two weeks.

According to the complaint, ARC, established in March 2019 at a cost of Rs 20 crore, has remained closed for over a year. The facility was equipped with robotic rehabilitation systems among other technologies for patients. **TNA**

NHRC directs J&K Chief Secretary to probe plight of four children disabled by contaminated cough syrup

EARLY TIMES REPORT

JAMMU, Oct 1: The National Human Rights Commission (NHRC) has directed the concerned authorities in Jammu and Kashmir to conduct an enquiry into the case of four children from Ramnagar Tehsil of Udhampur district who allegedly suffered permanent disabilities after consuming contaminated "Cold Best-PC" cough syrup during the 2019-20 tragedy.

The direction has come on a complaint pursued by senior social and health activist Sukesh C. Khajuria,



seeking adequate compensation, medical care and rehabilitation for the four surviving children.

The NHRC has directed the concerned authority to conduct an enquiry in asso-

ciation with the complainant/victims, take appropriate action in accordance with law and inform the complainant about the action taken. An Action Taken Report (ATR) has been sought within four weeks.

The complaint states that although the four children survived the tragedy, they were left with permanent disabilities. Disability certificates issued by the Chief Medical Officer, Udhampur, were also placed on record in support of their cases.

The matter relates to Cold Best-PC syrup manufactured by Digital Vi-

sion, Kala Amb, Himachal Pradesh. Laboratory findings cited in the complaint had detected 34.24% w/v Diethylene Glycol (DEG) in a tested sample of the syrup. DEG is a toxic industrial chemical and is unsafe for human consumption.

The contaminated cough syrup tragedy had earlier resulted in the deaths of children in the Ramnagar area during December 2019 and January 2020. In the earlier proceedings, the NHRC had found lapses on the part of the J&K Drugs Department and directed payment of 8 lakh compensation to the next of kin of

the deceased children. The challenge to the NHRC order was subsequently dismissed by the hon'ble High court of J&K and Ladakh.

Mr. Khajuria has maintained that while compensation was granted in the cases involving deaths, the surviving children who have been left with lifelong disabilities also require adequate financial assistance, continuing medical care and rehabilitation.

He has further sought fixation of responsibility for regulatory lapses and strengthening of the drug-quality testing, surveillance and enforcement

mechanism so that such tragedies are not repeated.

The latest intervention of the NHRC has once again brought the condition of the surviving victims before the human rights watchdog and placed the matter before the J&K authorities for enquiry and appropriate action.

It is pertinent to clarify that the NHRC, at this stage, has ordered an enquiry and sought an Action Taken Report within four weeks. The Commission has not yet awarded compensation to the four surviving children in the present proceedings.

Ragging death: TG official summoned

CITY BUREAU

Hyderabad

The National Human Rights Commission issued a conditional summons to the principal secretary to Telangana government (Higher Education Department) in connection with the alleged ragging and death of Sai Teja, a BTech student of Siddhartha Engineering College, Hyderabad.

The proceedings arise from a complaint filed by Sabavath Kalyan, a Law Student of the University of Delhi, before the NHRC regarding the death of Teja, who was allegedly subjected to severe ragging and harassment by senior students while staying in a private hostel.

NHRC steps in over alleged ragging death of B Tech student

HYDERABAD: The National Human Rights Commission (NHRC) has invoked Section 13 of the Protection of Human Rights Act, 1993, and issued conditional summons to the Principal Secretary, Telangana State Higher Education, in connection with the alleged ragging and death of Sai Teja, a B Tech student of Siddhartha Engineering College, Hyderabad.

The proceedings arise from a complaint filed by Sabavath Kalyan, a law student at the University of Delhi, before the NHRC regarding the tragic death of Sai Teja, who was allegedly subjected to severe ragging and harassment by senior students while staying in a private

hostel. According to the complaint, before his death, Sai Teja had reportedly recorded a selfie video narrating his ordeal. The complaint alleged that the college administration failed to enforce anti-ragging measures and applicable UGC guidelines effectively, raising concerns about students' rights to life, dignity, and education. The NHRC had earlier directed the Principal Secretary, Higher Education Department, Telangana, to take necessary action and submit an Action Taken Report (ATR). However, the Commission noted that more than four months had passed without a response or intervention from the authorities concerned.

NHRC seeks report on student's ragging

DC CORRESPONDENT
HYDERABAD, SEPT. 30

The National Human Rights Commission (NHRC) has issued conditional summons to Telangana's principal secretary for higher education over the alleged ragging and death of BTech student Sai Teja, noting that the state government had failed to submit an action taken report despite being given more than four months.

The principal secretary, or an authorised representative familiar with the case, has been directed to appear before the

Commission in New Delhi on October 28 and submit the required reports. The NHRC said the personal appearance could be dispensed with if the reports were received at least a week before the scheduled hearing.

The proceedings stem from a complaint filed by Sabavath Kalyan, a law student at the University of Delhi, which was received by the NHRC on September 25, 2025.

According to the complaint, Sai Teja, a Scheduled Tribe student of Siddhartha Engineering College in Hyderabad, died by

suicide after allegedly being subjected to severe ragging and harassment by senior students while staying at a private hostel.

The complaint said Sai Teja had recorded a selfie video before his death narrating his ordeal.

It also alleged that the college administration had failed to enforce anti-ragging regulations and UGC guidelines.

The NHRC had forwarded the complaint to the principal secretary on April 23, 2026, seeking necessary action and an action taken report within four weeks.

NHRC orders probe into closure of Rs 20-crore rehabilitation centre

PBD BUREAU/ANS

BHUBANESWAR, OCT 1

THE National Human Rights Commission (NHRC) has directed the Odisha Social Security and Empowerment of Persons with Disabilities (SSEPD) Department to conduct an inquiry into allegations regarding the non-functioning of an advanced rehabilitation facility built by the Odisha government at Rs 20 crore at Capital Hospital in Bhubaneswar.

Acting on a petition filed by Advocate Akhand of the Orissa High Court, the apex rights body issued the directions on September 28.

The Commission has

asked the Principal Secretary of the SSEPD Department to submit the inquiry report within two weeks.

In his complaint, Akhand alleged that the Advanced Rehabilitation Centre (ARC) at Capital Hospital, Bhubaneswar, has remained closed for more than a year.

He added that the ARC was established in March 2019 at Rs 20 crore by the Department of Social Security and Empowerment of Persons with Disabilities.

"It was equipped with advanced robotic rehabilitation machines, prosthetic services and assistive technologies intended to provide specialised treatment



and rehabilitation to persons suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities," the complainant stated, adding that the facility also provided free artificial limbs and therapy to underprivileged persons.

However, according to the complaint, the facility has remained non-functional for more than a year.

The premises are allegedly locked, while the costly machines and infrastructure created with public money remain unused.

Akhand claimed that the issue raises serious questions about the utilisation of the Rs 20 crore public investment made to establish the specialised rehabilitation facility.

The complainant further alleged that patients, particularly those belonging to poor, rural and tribal communities, have been deprived of essential rehabilitation and assistive services because of the centre's closure.

"In view of the above, the Commission is of the considered view that the allegations levelled in the complaint, if true, are serious violations of the human rights of the victims," the apex rights body remarked.

NHRC seeks report on unused ₹20cr rehab centre in Capital Hosp

UNITED NEWS OF INDIA

Bhubaneswar, Oct 1: The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Odisha Government over the alleged prolonged non-functioning of Rs 20-crore Advanced Rehabilitation Centre (ARC) at Capital Hospital here, where costly rehabilitation equipment is reportedly lying idle.

Acting on a complaint filed by rights activist Akhand, the NHRC directed the state government's Social Security and Empowerment of Persons with Disabilities (SSEPD) department to conduct an inquiry into the allegations and submit its report within two weeks.

The Commission observed that, if the allegations were found to be true, the situation would amount to serious violations of the human rights of the affected persons.

The Advanced Rehabilitation Centre was established in March 2019 at a cost of Rs 20 crore by the SSEPD department to provide specialised rehabilitation services to persons suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities.

The Commission observed that, if the allegations were found to be true, the situation would amount to serious violations of the human rights of the affected persons

The facility was equipped with advanced robotic rehabilitation machines, prosthetic services and assistive technologies aimed at providing specialised treatment and rehabilitation. It also offered free artificial limbs and therapy to underprivileged persons.

According to the complaint, however, the centre has remained non-functional for more than a year, with its premises

allegedly locked and expensive equipment and infrastructure lying unused.

The complaint alleged that the prolonged closure has deprived patients, particularly poor people from rural and tribal areas, of essential rehabilitation, prosthetic and assistive services.

The issue has also raised concerns over the utilisation of the Rs 20-crore public investment made to establish the specialised facility for persons with disabilities.

The NHRC, after considering the complaint, directed the concerned department to inquire into the allegations and submit an Action Taken Report expeditiously within two weeks.



NHRC notice to State Govt A yr on, Rs 20-cr Capital Hosp ARC shut



‘Keeping costly medical equipment idle amounts to breach of rights of patients’

PNS ■ Bhubaneswar

A Rs 20-crore Advanced Rehabilitation Centre (ARC) at Capital Hospital in Bhubaneswar has reportedly remained non-functional for over a year, with costly rehabilitation equipment lying idle, prompting the National Human Rights Commission (NHRC) to seek an Action Taken Report (ATR) from the Principal Secretary, Department of Social Security and Empowerment of Persons with Disabilities (SS&EPD), Government of Odisha, within a period of two weeks.

Acting on a complaint filed by Orissa High Court advocate Akhand, the

NHRC on September 28 directed the State's Social Security and Empowerment of Persons with Disabilities Department to inquire into the allegations and submit a report within two weeks.

Established in March 2019, the centre was equipped with robotic rehabilitation machines, prosthetic services and assistive technologies for patients suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities. It also provided free artificial limbs and therapy to the poor.

The complainant alleged that the locked facility has deprived poor, rural and tribal patients of specialised rehabilitation services. The NHRC observed that if the allegations are true, the closure of the fully equipped facility constitutes a serious violation of human rights, as costly medical equipment continues to lie idle instead of serving patients in need.

NHRC seeks ATR on closure of Rs 20-crore rehab centre

STATESMAN NEWS SERVICE

Bhubaneswar, 1 October:

The National Human Rights Commission (NHRC) has directed the Odisha Government to inquire into a complaint alleging that the Rs 20-crore Advanced Rehabilitation Centre (ARC) at Capital Hospital has remained non-functional for over a year, with its premises locked and costly equipment lying unused.

The direction was issued to the State's Social Security and Empowerment of Persons with Disabilities Department on a complaint filed by

lawyer Akhand. The NHRC has sought an Action Taken Report within two weeks.

The Commission observed that, if the allegations are found to be true, they would amount to serious violations of the human rights of the affected persons.

According to the complaint, the ARC, established in March 2019 at a cost of Rs 20 crore, was equipped with robotic

rehabilitation machines, prosthetic services and assistive technologies for patients suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities. It also provided free artificial limbs and therapy to underprivileged persons.

The complainant alleged that the centre has remained non-functional for more than a year.



मामला घटिया कफ सिरप से 4 बच्चों के विकलांग होने का एन.एच.आर.सी. सख्त, जे.एंड के. प्रशासन को जांच के दिए निर्देश

जम्मू, 1 अक्टूबर (कमल): राष्ट्रीय मानवाधिकार आयोग (एन.एच.आर.सी.) ने जम्मू-कश्मीर के संबंधित अधिकारियों को उधमपुर जिले की रामनगर तहसील के उन 4 बच्चों के मामले की जांच करने के निर्देश जारी किए हैं जो कथित तौर पर 2019-20 की त्रासदी के दौरान घटिया कफ सिरप ('कोल्ड बेस्ट-पी.सी.') पीने के बाद स्थायी रूप से विकलांग हो गए थे।

यह निर्देश वरिष्ठ सामाजिक और स्वास्थ्य कार्यकर्ता सुकेश सी. खजूरिया की शिकायत पर दिया गया है जिसमें जीवित बचे चार बच्चों के लिए उचित मुआवजा, चिकित्सा देखभाल और पुनर्वास



की मांग की गई थी। राष्ट्रीय मानवाधिकार आयोग ने संबंधित अधिकारियों को शिकायतकर्ता/पीड़ितों के साथ मिलकर जांच करने, कानून के अनुसार उचित कार्रवाई करने और की गई कार्रवाई के बारे में शिकायतकर्ता को सूचित करने के निर्देश दिए हैं और चार सप्ताह के भीतर की गई कार्रवाई की रिपोर्ट (ए.टी.आर.) मांगी गई है।

शिकायत में कहा गया है कि हालांकि चारों बच्चे त्रासदी से बच गए लेकिन वे स्थायी रूप से विकलांग हो गए। उनके मामलों के समर्थन में मुख्य चिकित्सा अधिकारी, उधमपुर द्वारा जारी विकलांगता प्रमाण पत्र भी रिकॉर्ड में रखे गए थे।

यह मामला काला अम्ब हिमाचल प्रदेश में स्थित एक कंपनी द्वारा निर्मित कोल्ड बेस्ट-पीसी सिरप से संबंधित है। शिकायत में उल्लिखित प्रयोगशाला जांच में सिरप के एक नमूने में 34.24 प्रतिशत डबल्यू/वी डायथिलीन ग्लाइकोल (डी.ई.जी.) पाया गया था। डी.ई.जी. एक जहरीला औद्योगिक रसायन है और मनुष्यों के सेवन के लिए असुरक्षित है।

कब का है मामला : घटिया/नकली कफ सिरप त्रासदी के कारण पहले दिसम्बर 2019 और जनवरी 2020 के दौरान रामनगर क्षेत्र में बच्चों की मौत हुई थी।

पिछली कार्यवाही में राष्ट्रीय मानवाधिकार आयोग ने जे.एंड के. ड्रग्स विभाग की ओर से खामियां पाई थीं और मृत बच्चों के निकटतम

परिजनों को 3 लाख रुपये का मुआवजा देने का निर्देश दिया था।

बाद में आयोग के आदेश को जे.एंड के. और लद्दाख के माननीय उच्च न्यायालय ने खारिज कर दिया था। खजूरिया का कहना है कि जहां

मौतों से जुड़े मामलों में मुआवजा दिया गया था, वहीं जीवन भर विकलांगता से जूझ रहे जीवित बच्चों को भी उचित वित्तीय सहायता, निरंतर चिकित्सा देखभाल और पुनर्वास की आवश्यकता है।

उन्होंने रैगुलेटरी कमियों के लिए जिम्मेदारी तय करने और दवा की क्वालिटी की जांच, निगरानी और लागू



सुकेश खजूरिया।

करने के सिस्टम को मजबूत करने की भी मांग की है, ताकि ऐसी दुखद घटनाएं दोबारा न हों।

आयोग के हालिया दखल ने एक बार फिर बचे हुए पीड़ितों की हालत को मानवाधिकार संस्था के सामने ला

दिया है और मामले को जांच और उचित कार्रवाई के लिए जम्मू-कश्मीर के अधिकारियों के सामने रखा है।

चूंकि आयोग ने इस चरण में जांच का आदेश दिया है और 4 हफ्ते के अंदर की गई कार्रवाई की रिपोर्ट मांगी है। आयोग ने अभी तक मौजूदा कार्यवाही में बचे हुए 4 बच्चों को मुआवजा नहीं दिया है।

Source: <https://www.orissapost.com/nhrc-seeks-report-on-unused-rs-20cr-rehab-centre-in-capital-hospital/>

NHRC seeks report on unused Rs 20cr rehab centre in Capital Hospital

Post News Network Updated: October 2nd, 2026, 09:02 IST in Metro, Top Stories, Trending

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Odisha Government over the alleged prolonged non-functioning of Rs 20-crore Advanced Rehabilitation Centre (ARC) at Capital Hospital, where costly rehabilitation equipment is reportedly lying idle.

Acting on a complaint filed by rights activist Akhand, the NHRC directed the state government's Social Security and Empowerment of Persons with Disabilities (SSEPD) department to conduct an inquiry into the allegations and submit its report within two weeks. The Commission observed that, if the allegations were found to be true, the situation would amount to serious violations of the human rights of the affected persons.

The Advanced Rehabilitation Centre was established in March 2019 at a cost of Rs 20 crore by the SSEPD department to provide specialised rehabilitation services to persons suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities. The facility was equipped with advanced robotic rehabilitation machines, prosthetic services and assistive technologies aimed at providing specialised treatment and rehabilitation. It also offered free artificial limbs and therapy to underprivileged persons.

According to the complaint, however, the centre has remained non-functional for more than a year, with its premises allegedly locked and expensive equipment and infrastructure lying unused. The complaint alleged that the prolonged closure has deprived patients, particularly poor people from rural and tribal areas, of essential rehabilitation, prosthetic and assistive services. The issue has also raised concerns over the utilisation of the Rs 20-crore public investment made to establish the specialised facility for persons with disabilities.

The NHRC, after considering the complaint, directed the concerned department to inquire into the allegations and submit an Action Taken Report expeditiously within two weeks.

Source: <https://www.timesnownews.com/opinion/india/encounter-culture-when-instant-justice-takes-the-place-of-law-article-156257052>

Encounter Culture: When Instant Justice Takes The Place Of Law

Authored by: Madhurendra Sinha

Updated: Oct 1, 2026, 11:14 IST

With courts often taking years to deliver justice and public frustration growing, police encounters have become a controversial shortcut, raising questions about accountability, legality and the dangers of instant justice.

In India, where laws are slack and courts take many years to deliver justice, politicians support strongmen for electoral purposes, and the local police neither act nor react on time, people seek alternative routes. Unfortunately, one such route is provided by the police itself in the form of encounters. National Human Rights Commission (NHRC) data reveal that every year, 130 to 180 fatal police encounters are reported nationwide. These numbers are apart from the smaller encounters in which accused persons are not killed but are injured. These encounters stir up debates and generate widespread reactions. But a large number of people do not see them as being anti-law or as something to be unhappy about. The fact remains that when a hardened criminal, militant or terrorist is killed, people breathe a sigh of relief. Sometimes, this type of action brings laurels to the concerned policemen, with large numbers of people praising them.

If one looks at Uttar Pradesh (UP), it leads the country in the number of fatal encounters. Not only this, reports of 'half encounters' come every day, in which a criminal is shot in the leg, making him unable to move for a long period. Yogi Adityanath, Chief Minister of UP, had once said, "राज्य में अब कप्पू और दंगों की स्थिति नहीं बनती है, क्योंकि अब अपराधियों को पता है कि 'अगले चौराहे पर इलाज की व्यवस्था भी है।'" (The state no longer faces situations of curfews and riots because criminals now know that "treatment awaits them at the next crossing.")

कानून सुरक्षा के लिए है, लेकिन यदि किसी ने बहन-बेटी के साथ छेड़खानी की तो अगले चौराहे पर उस शोहदे का इंतजार यमराज कर रहे होंगे. उसे यमराज के यहां भेजने से कोई रोक नहीं पाएगा. (The law is meant to provide security, but if someone harasses a woman, Yamaraj will be waiting for that person at the next crossing. No one will be able to stop him from being sent to Yamaraj.)

During the eighties, Bombay (now Mumbai) had dozens of criminal gangs, as well as the underworld, operating across the city, making life hell for businessmen and the public in general. Then, some daredevil police officers came to the rescue and broke the morale of these criminals. As a result, a large number of encounters took place across the metropolitan city. Those police officers were called encounter specialists. Some of them had big tallies of killing criminals. One officer, for instance, had the credit of killing more than 50 outlaws, tempting a film producer to make a movie named *Ab Tak Chhappan*. The movie was a hit and showed the people's approval of encounters.

Neeraj Kumar, IPS (retd), former Police Commissioner of Delhi, says that our legal system is such that it takes years, and sometimes decades, to decide a criminal case, and during this period, most of the witnesses disappear. In some cases, people simply refuse to speak against criminals in a court of law, which facilitates them going scot-free. In many cases, hardened criminals get bail from the courts and again commit heinous crimes. He gave the example of a criminal who was arrested in a rape case but got bail and, just after coming out, killed the father of the girl. In this kind of case, an encounter seemed to be the only way out.

He further said that incorrigible criminals like Shahabuddin had the blessings of the then Chief Minister of Bihar. He became an MP many times and still pursued his criminal life. His name was a terror throughout north Bihar. Once, the then DG took his name publicly and told the media that he had associations with the ISI and terrorists in Kashmir. The officer was immediately transferred by CM Lalu Yadav. There was such rage against him that many police officers wanted to encounter him, but he died of Covid in prison. It shows that politicians support hardened criminals for their electoral politics. But at the same time, Kumar praises UP CM Yogi for his stern actions against hardcore criminals.

He further said, "The real reason behind the increasing number of encounters is that people openly support such actions." In some heinous cases, people resort to dharnas, juloos, etc., and demand encounters, which, for them, are a form of instant justice. We have seen such a situation in Telangana, where a veterinary doctor was raped and killed by a truck driver and his associates. There was widespread resentment, and people came onto the streets. Under pressure from the public, police officials went ahead with an armed encounter and killed all four, leading to their widespread praise. But an investigation by a Supreme Court-appointed commission concluded that the encounter was fake. Kumar says that this type of encounter also has many loopholes. In some cases, innocent people are also killed, and some encounters are deliberate. He cites the example of Punjab, where a large number of encounters took place. He is of the opinion that this trend is worrisome and, in the long term, is not going to serve society. The public and society must look for solutions, as this cannot go on for long.

Lalit Vats, a senior journalist with more than four decades of experience in crime reporting, says that sometimes encounters become inevitable. He cites the example of militants in Punjab and Kashmir who used to be armed with deadly weapons and were not ready to surrender. During his coverage of some of those encounter spots, he found that there was no question of those hardcore criminals being taken into custody and that policemen had to resort to encounters. In fact, there is a principle in these encounters that if you do not fire first, they will send you to heaven. Vats asserts that society has accepted this kind of fatal action and that people feel satisfied over such killings. He says that because of the large number of encounters, Punjab and now Kashmir are free from militancy and people are leading peaceful lives.

In a democratic country like India, this trend must not go on forever. Lawmakers and the judiciary have to work together to bring about a long-lasting solution. But as long as there is no concrete solution, encounters will continue.

Source: <https://ommcomnews.com/odisha-news/odisha-nhrc-orders-probe-into-closure-of-rs-20-crore-rehabilitation-centre/>

Odisha: NHRC Orders Probe Into Closure Of Rs 20-Crore Rehabilitation Centre
by OMMCOM NEWS October 1, 2026 in Odisha

Bhubaneswar: The National Human Rights Commission (NHRC) has directed the Odisha Social Security and Empowerment of Persons with Disabilities (SSEPD) Department to conduct an inquiry into allegations regarding the non-functioning of an advanced rehabilitation facility built by the Odisha government at Rs 20 crore at Capital Hospital in Bhubaneswar. Acting on a petition filed by Advocate Akhand of the Orissa High Court, the apex rights body issued the directions on September 28. The Commission has asked the Principal Secretary of the SSEPD Department to submit the inquiry report within two weeks. In his complaint, Akhand alleged that the Advanced Rehabilitation Centre (ARC) at Capital Hospital, Bhubaneswar, has remained closed for more than a year. He added that the ARC was established in March 2019 at Rs 20 crore by the Department of Social Security and Empowerment of Persons with Disabilities. "It was equipped with advanced robotic rehabilitation machines, prosthetic services and assistive technologies intended to provide specialised treatment and rehabilitation to persons suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities," the complainant stated, adding that the facility also provided free artificial limbs and therapy to underprivileged persons. However, according to the complaint, the facility has remained non-functional for more than a year. The premises are allegedly locked, while the costly machines and infrastructure created with public money remain unused. Akhand claimed that the issue raises serious questions about the utilisation of the Rs 20 crore public investment made to establish the specialised rehabilitation facility. The complainant further alleged that patients, particularly those belonging to poor, rural and tribal communities, have been deprived of essential rehabilitation and assistive services because of the centre's closure. "In view of the above, the Commission is of the considered view that the allegations levelled in the complaint, if true, are serious violations of the human rights of the victims," the apex rights body remarked. (IANS)

Source: https://www.business-standard.com/industry/news/drug-regulator-may-review-machinery-disposal-at-non-compliant-pharma-units-126100101060_1.html

Home / Industry / News / Drug regulator may review machinery disposal at non-compliant pharma units

Drug regulator may review machinery disposal at non-compliant pharma units

The Drugs Consultative Committee has sought a detailed proposal from Rajasthan amid concerns that machinery from closed pharma units could be used to make spurious drugs

Sanket Koul New Delhi

2 min read Last Updated : Oct 01 2026 | 6:23 PM IST

India's apex drug regulatory body, the Central Drugs Standard Control Organisation (CDSCO), may consider a proposal to review the correct disposal of machinery from non-compliant or closed pharmaceutical units to stop potential diversion for manufacturing spurious or contraband drugs.

This comes after the Rajasthan drug control department raised the issue at a recent meeting of the Drugs Consultative Committee (DCC), an advisory committee of the CDSCO, on September 18. According to the minutes of the meeting reviewed by Business Standard, the DCC deliberated on the proposal and opined that even if some regulatory framework is created, its implementation seems to be poor.

"The committee observed that an effective mechanism would have to cover the wider supply chain of pharmaceutical machinery and not merely disposal of machinery by a closed unit," the minutes stated.

Consequently, the DCC has asked the drug controller, Rajasthan, to submit a detailed proposal covering identification, manufacture or supply, ownership, transfer, decommissioning and disposal of pharmaceutical machinery. The proposal will also have to include new monitoring mechanisms, resource implications and other aspects such as scrap monitoring after disposal. It may thereafter be placed before the DCC for further deliberation.

The step comes at a time when recommendations from the National Human Rights Commission (NHRC) to curb spurious and counterfeit medicines have been sent to the DCC. These recommendations include implementation of a centralised registration system for medicines sold in India, along with a portal to track their movement through supply chains in real time and dynamic QR codes for authentication.

The steps also come after Rajasthan saw several cases of distribution of spurious drugs in the last few months. At least seven women died in Kota and Bikaner districts of Rajasthan due to complications caused by postpartum administration of spurious oxytocin injections. The state drug control department cancelled the licence of a Kota-based pharma distributor over the alleged sale of several batches of spurious oxytocin injections and other irregularities.

In a separate case, the state drug control department also seized spurious and expired drugs worth ₹4 crore from a pharma warehouse in Haryana's Bhiwani in September 2026.

Source: <https://enewsinsight.com/nhrc-seeks-report-from-odisha-govt-over-%E2%82%B920-crore-rehabilitation-centre-lying-unused-in-bhubaneswar/>

NHRC Seeks Report from Odisha Govt over ₹20-Crore Rehabilitation Centre Lying Unused in Bhubaneswar
By Sagarika Satapathy Date: October 1, 2026 5:46 PM

TNI Bureau: A rehabilitation facility built by the Odisha Government at a cost of ₹20 crore is reportedly lying unused in Bhubaneswar, with its premises remaining locked and expensive rehabilitation equipment lying idle for more than a year. The prolonged non-functioning of the Advanced Rehabilitation Centre (ARC) at Capital Hospital has now come under the scrutiny of the National Human Rights Commission (NHRC). Acting on a complaint filed by Advocate Akhand of the Orissa High Court, the NHRC on September 28, 2026, directed the Odisha Government's Social Security and Empowerment of Persons with Disabilities Department to conduct an inquiry and submit an Action Taken Report within two weeks. The Commission observed that the allegations, if true, would constitute serious violations of the human rights of the affected persons.

The ARC was established in March 2019 at an expenditure of ₹20 crore by the Department of Social Security and Empowerment of Persons with Disabilities. It was equipped with advanced robotic rehabilitation machines, prosthetic services and assistive technologies intended to provide specialised treatment and rehabilitation to persons suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities. The facility also provided free artificial limbs and therapy to underprivileged persons. However, according to the complaint, the facility has remained non-functional for more than a year. The premises are allegedly locked while the costly machines and infrastructure created with public money remain unused. The issue raises questions over the utilisation of the ₹20 crore public investment made to establish the specialised rehabilitation facility. The complainant alleged that patients, particularly those belonging to poor, rural and tribal communities, have been deprived of essential rehabilitation and assistive services because of the centre's closure.

The NHRC, after considering the complaint, directed the concerned department to inquire into the allegations and submit its report expeditiously within two weeks. The Commission specifically recorded that, if the allegations are true, they amount to serious violations of the human rights of the victims. The NHRC proceedings have therefore put the spotlight not only on the prolonged closure of the specialised rehabilitation centre but also on the utilisation of a ₹20-crore public investment made for the welfare of persons with disabilities. The response of the Odisha Government to the NHRC's direction is now awaited. It will have to explain the reasons for the prolonged non-functioning of the centre and the steps proposed to restore the facility and put its publicly funded infrastructure and equipment back into service.

Source: <https://odishabytes.com/nhrc-orders-probe-into-closure-of-advanced-rehabilitation-centre-in-bhubaneswar-report-sought-in-2-weeks/>

NHRC Orders Probe Into Closure Of Advanced Rehabilitation Centre In Bhubaneswar; Report Sought In 2 Weeks by OB Bureau October 1, 2026 in Bhubaneswar, City, Top Headlines Reading Time: 1 min read

Bhubaneswar: The National Human Rights Commission (NHRC) has directed Odisha's Social Security and Empowerment of Persons with Disabilities (SSEPD) Department to conduct an inquiry into allegations regarding the non-functioning of an advanced rehabilitation facility built by the state government at Rs 20 crore at Capital Hospital in Bhubaneswar.

The Commission, acting on a petition filed by Advocate Akhand of Orissa High Court, has asked the Principal Secretary of SSEPD Department to submit the inquiry report within two weeks, reported IANS.

Akhand alleged in his complaint that the Advanced Rehabilitation Centre (ARC) at Capital Hospital has remained closed for more than a year. The ARC, he pointed out, was established in March 2019 at a cost of Rs 20 crore by the SSEPD department.

"It was equipped with advanced robotic rehabilitation machines, prosthetic services and assistive technologies intended to provide specialised treatment and rehabilitation to persons suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities," the complainant stated, adding that the facility also provided free artificial limbs and therapy to underprivileged persons.

However, the premises are allegedly locked, and the costly machines and infrastructure set up with public money remain unused for over a year. Akhand claimed that the issue raises serious questions about the utilisation of the Rs 20-crore public investment made to establish the specialised rehabilitation facility. He further said that patients, particularly those belonging to poor, rural and tribal communities, have been deprived of essential rehabilitation and assistive services.

"In view of the above, the Commission is of the considered view that the allegations levelled in the complaint, if true, are serious violations of the human rights of the victims," NHRC said.

Source: <https://www.thehansindia.com/news/cities/hyderabad/nhrc-steps-in-over-alleged-ragging-death-of-b-tech-student-1127875>

NHRC steps in over alleged ragging death of B Tech student

The Hans India Created On: 2 Oct 2026 5:45 AM IST

<https://www.thehansindia.com/news/cities/hyderabad/nhrc-steps-in-over-alleged-ragging-death-of-b-tech-student-1127875>

In Short: The proceedings arise from a complaint filed by Sabavath Kalyan, a law student at the University of Delhi, before the NHRC regarding the tragic death of Sai Teja.

Hyderabad: The National Human Rights Commission (NHRC) has invoked Section 13 of the Protection of Human Rights Act, 1993, and issued conditional summons to the Principal Secretary, Telangana State Higher Education, in connection with the alleged ragging and death of Sai Teja, a B Tech student of Siddhartha Engineering College, Hyderabad. The proceedings arise from a complaint filed by Sabavath Kalyan, a law student at the University of Delhi, before the NHRC regarding the tragic death of Sai Teja, who was allegedly subjected to severe ragging and harassment by senior students while staying in a private hostel. According to the complaint, before his death, Sai Teja had reportedly recorded a selfie video narrating his ordeal. The complaint alleged that the college administration failed to enforce anti-ragging measures and applicable UGC guidelines effectively, raising concerns about students' rights to life, dignity, and education. The NHRC had earlier directed the Principal Secretary, Higher Education Department, Telangana, to take necessary action and submit an Action Taken Report (ATR). However, the Commission noted that more than four months had passed without a response or intervention from the authorities concerned.

Source:

<https://www.newindianexpress.com/states/odisha/2026/Oct/01/nhrc-seeks-reports-on-death-of-utp-in-odisha-jail-4>

NHRC seeks reports on death of UTP in Odisha jail

Express News Service

Updated on: 01 Oct 2026, 10:12 am

CUTTACK: The National Human Rights Commission (NHRC) has sought a detailed report from the Gajapati district administration and jail authorities on the death of a 28-year-old undertrial prisoner in custody at Parlakhemundi sub-jail on September 5.

The Commission took cognizance of the matter after a complaint by Jeypore-based human rights activist Anup Kumar Patro alleging that Runa Badarait, who had been lodged in the jail since July 7, died after suffering severe stomach pain. According to the complaint, Badarait had repeatedly complained of illness but was allegedly treated only by the jail pharmacist and not shifted to a hospital in time.

The NHRC also noted that it had received an intimation about the death from the superintendent of Parlakhemundi sub-jail. The complaint and intimation was placed before the Commission on September 25. After perusing them, the Commission directed the district magistrate and SP, and the jail superintendent to submit reports within three weeks.

The Commission has sought a detailed report covering all the aspects leading to death, besides the deceased's initial health screening report in the NHRC-prescribed format and complete medical treatment records. The medical records are required to include details from any previous jail, if applicable, along with a chronological medical summary of the ailments and indoor or outdoor treatment provided.

The authorities have also been asked to submit the inquest panchnama, a typed copy of the postmortem report and its video CD, besides chemical and histopathology examination reports of viscera, wherever applicable. The NHRC further sought the final cause of death based on the FSL report, if applicable, and the magisterial enquiry report.

It has also asked for an action-taken report on the magisterial enquiry, the status or final outcome of any departmental action or criminal proceedings, and any Crime Branch or CID inquiry report, if conducted. The Commission directed its registry to ascertain from the Odisha State Human Rights Commission whether it has taken cognisance of the death in judicial custody and, if so, the date on which such cognisance was taken.

Source: <https://www.thestatesman.com/bhubaneswar/odisha-nhrc-seeks-atr-on-closure-of-rs-20-crore-rehab-centre-1503645684.html/amp>

Odisha: NHRC seeks ATR on closure of Rs 20-crore rehab centre

Statesman News Service

October 1, 2026 8:23 pm

The National Human Rights Commission (NHRC) has directed the Odisha Government to inquire into a complaint alleging that the Rs 20-crore Advanced Rehabilitation Centre (ARC) at Capital Hospital has remained non-functional for over a year, with its premises locked and costly equipment lying unused.

The direction was issued to the state's Social Security and Empowerment of Persons with Disabilities Department on a complaint filed by Orissa High Court lawyer Akhand. The NHRC has sought an Action Taken Report within two weeks.

The Commission observed that, if the allegations are found to be true, they would amount to serious violations of the human rights of the affected persons.

According to the complaint, the ARC, established in March 2019 at a cost of Rs 20 crore, was equipped with robotic rehabilitation machines, prosthetic services and assistive technologies for patients suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities. It also provided free artificial limbs and therapy to underprivileged persons.

The complainant alleged that the centre has remained non-functional for more than a year, resulting in the expensive equipment and infrastructure remaining idle. It was further alleged that patients, particularly those from poor, rural and tribal communities, have been deprived of specialised rehabilitation and assistive services.

The NHRC's direction has put the functioning of the facility and utilisation of the public investment made for its establishment under scrutiny. The state government is required to place its response before the Commission within the stipulated period.

Source: <https://www.deccanchronicle.com/southern-states/telangana/nhrc-seeks-report-on-student-ragging-death-summons-higher-education-secy-1992326>

NHRC Seeks Report On Student Ragging Death, Summons Higher Education Secy
DC Correspondent 1 October 2026 10:58 PM

The proceedings stem from a complaint filed by Sabavath Kalyan, a law student at the University of Delhi: Reports

HYDERABAD: The National Human Rights Commission (NHRC) has issued conditional summons to Telangana's principal secretary for higher education over the alleged ragging and death of BTech student Sai Teja, noting that the state government had failed to submit an action taken report despite being given more than four months. The principal secretary, or an authorised representative familiar with the case, has been directed to appear before the Commission in New Delhi on October 28 and submit the required reports. The NHRC said the personal appearance could be dispensed with if the reports were received at least a week before the scheduled hearing.

The proceedings stem from a complaint filed by Sabavath Kalyan, a law student at the University of Delhi, which was received by the NHRC on September 25, 2025. According to the complaint, Sai Teja, a Scheduled Tribe student of Siddhartha Engineering College in Hyderabad, died by suicide after allegedly being subjected to severe ragging and harassment by senior students while staying at a private hostel. The complaint said Sai Teja had recorded a selfie video before his death narrating his ordeal. It also alleged that the college administration had failed to enforce anti-ragging regulations and UGC guidelines.

The NHRC had forwarded the complaint to the principal secretary on April 23, 2026, seeking necessary action and an action taken report within four weeks. The Commission said it had received no response from the authorities even after more than four months and was therefore left with "no other option" but to invoke Section 13 of the Protection of Human Rights Act, 1993. A copy of the proceedings has also been sent to the Telangana Chief Secretary for information and necessary action. The complainant has sought an examination of the circumstances surrounding Sai Teja's death, fixing of accountability where warranted and stricter enforcement of anti-ragging safeguards.

Source: <https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-prolonged-closure-of-rehab-centre-in-govt-hosp/articleshow/134622113.cms>

NHRC seeks report on prolonged closure of rehab centre in govt hosp
Hemanta Pradhan Oct 1, 2026, 08.07 PM IST

Bhubaneswar: National Human Rights Commission (NHRC) has sought an action-taken report from state govt over the prolonged closure of the advanced rehabilitation centre (ARC) at Capital Hospital in Bhubaneswar.

Acting on a complaint filed by lawyer and human rights activist Akhand, the commission observed that the allegations, if found true, could amount to a serious violation of the human rights of persons with disabilities. In an order issued on Sept 28, NHRC directed principal secretary of social security and empowerment of persons with disabilities department to conduct an inquiry and submit a report within two weeks.

According to the complaint, ARC, established in March 2019 at a cost of Rs 20 crore, has remained closed for more than a year. The facility was equipped with robotic rehabilitation systems, prosthetic services and assistive technologies for patients suffering from stroke, neuromuscular disorders, brain injuries, polio and limb disabilities. It also provided free artificial limbs and therapy to underprivileged persons.

The complainant alleged that the closure has deprived poor and marginalised persons with disabilities of critical rehabilitation services. He urged the commission to direct the authorities to explain the reasons for the shutdown and take immediate steps to restore operations at the centre.

The petition also sought an independent inquiry to assess the impact of the closure on patients, recommend compensation where necessary, fix accountability for the delay in reopening the facility and provide interim rehabilitation support to affected beneficiaries.

Taking note of the allegations, NHRC directed its registry to forward the complaint to Odisha govt and seek an expeditious inquiry. The commission asked the state authorities to furnish an action-taken report within two weeks of receiving the communication.

The response of Odisha govt to NHRC's direction is awaited. "It will have to explain reasons for prolonged non-functioning of the centre and steps proposed to restore the facility and put its publicly funded infrastructure and equipment back into service," said Akhand. SSEPD department secretary Brundha D said she would go through NHRC's order and look into the matter related to ARC.

Source: <https://lalluram.com/home-tutor-makes-objectionable-reels-on-pm-modi-from-kids-etah-police-registers-fir/>

'हम छोटे कॉकरोच हैं...', बच्चों से पीएम मोदी पर आपत्तिजनक रील्स बनवाई, होम ट्यूटर पर FIR दर्ज, मानवाधिकार आयोग की भी हुई एंट्री

Ravi Ranjan

01 Oct 2026, 04:59 PM

बच्चों से पीएम मोदी पर नेगेटिव रील बनवाने का बहुत ही गंभीर और सनसनीखेज मामला सामने आया है। होम ट्यूटर ने सारी हद्दें पार करते हुए छोटे-छोटे बच्चों से पीएम नरेंद्र मोदी पर आपत्तिजनक और राजनीतिक नफरत से भरी रील्स बनवाई। सोशल मीडिया पर पीएम मोदी पर आपत्तिजनक और नेगेटिव रील्स वायरल होने के बाद होम ट्यूटर के खिलाफ पुलिस ने मामला दर्ज कर लिया है। वहीं राष्ट्रीय मानवाधिकार आयोग ने इस पर कड़ा संज्ञान लेते हुए मेटा इंडिया, इलेक्ट्रॉनिक्स एवं आईटी मंत्रालय और एटा प्रशासन से दो हफ्ते में रिपोर्ट तलब की है।

दरअसल ये पूरा मामला उत्तर प्रदेश के एटा जिले का है। 'प्रतिभा एडू स्क्वॉड' नाम की इंस्टाग्राम आईडी चलाने वाली होम ट्यूटर ने पहले तो बच्चों से पीएम मोदी पर आपत्तिजनक रील्स बनवाई। उसके बाद सोशल मीडिया पर उसे वायरल भी कर दिया। ट्यूटर लगातार कोचिंग/ट्यूशन सेंटर में पढ़ने वाले छोटे-छोटे बच्चों से कथित तौर पर राजनीतिक रूप से संवेदनशील, स्क्रिप्टेड और आपत्तिजनक रील्स बनवा रहा था। रील्स में टीचर को बच्चे बताते हैं कि किसी की बोतल चोरी हो गई, किसी का कुछ सामान, इस पर टीचर पूछती है कि इतनी सब चोरियां कौन कर रहा है। इस पर बच्चे पीएम नरेंद्र मोदी पर आपत्तिजनक टिप्पणी करते हैं और बाद में बच्चे खुद को छोटे कॉकरोच कहते हुए नजर आ रहे हैं। ये बच्चे मुश्किल से 6 से 10 साल के दिख रहे हैं। इस रील्स को लोग मासूमों के दिमाग में प्रधानमंत्री नरेंद्र मोदी के खिलाफ नफरत भरने और उनसे आपत्तिजनक बातें बुलवाने की साजिश करार दे रहे हैं।

महिला होम ट्यूटर के खिलाफ एफआईआर दर्ज:

पुलिस मामला बढ़ने पर एटा पुलिस ने इस मामले की पुष्टि करते हुए बताया कि 'प्रतिभा' नाम की एक होम ट्यूटर के खिलाफ एफआईआर दर्ज की गई है। वो इंस्टाग्राम पर 'प्रतिभा एडू स्क्वॉड' नाम से हैंडल चलाती है। आरोप है कि यह ट्यूटर अपने यहां पढ़ने आने वाले बच्चों का ब्रेनवाश कर रही थी। उनसे पीएम मोदी और केंद्र सरकार के खिलाफ नफरत फैलाने वाले वीडियो शूट कराकर सोशल मीडिया पर पोस्ट कर रही थी।

NHRC की पीठ सख्त, 2 हफ्ते के भीतर रिपोर्ट तलब:

मामले में 'राष्ट्रीय मानवाधिकार आयोग' (NHRC) ने बेहद कड़ा रुख अपनाया है। आयोग ने एटा के वरिष्ठ पुलिस अधीक्षक (SSP) और जिलाधिकारी (DM) मेटा इंडिया के प्रबंध निदेशक एवं कंट्री हेड इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव को नोटिस जारी किया है। NHRC ने सभी पक्षों से इस पूरे मामले में की गई कार्रवाई (ATR) की विस्तृत रिपोर्ट दो हफ्तों के भीतर दाखिल करने को कहा है। आयोग ने इसे बच्चों की गरिमा, निजता, मानसिक सुरक्षा और उनके सीधे शोषण का मामला मानते हुए केंद्र सरकार से लेकर मेटा इंडिया तक को कटघरे में खड़ा किया है।

Source: <https://www.amarujala.com/amp/lucknow/up-members-of-a-single-family-from-the-state-held-as-bonded-labourers-in-telangana-notice-issued-to-chie-2026-10-01>

यूपी: प्रदेश के एक ही परिवार के 12 लोगों को तेलंगाना में बनाया बंधुआ मजदूर, सीएस, डीजीपी और डीएम को नोटिस जारी

सार: तेलंगाना के मेदचल-मलकाजगिरी जिले में उत्तर प्रदेश के एक परिवार के 12 सदस्यों को करीब एक साल तक कथित तौर पर बंधुआ मजदूर बनाए रखने के मामले में एनएचआरसी ने स्वतः संज्ञान लिया है। आयोग ने मुख्य सचिव, डीजीपी, जिलाधिकारी और पुलिस आयुक्त से चार सप्ताह में रिपोर्ट मांगी है।

विस्तार: तेलंगाना के मेदचल-मलकाजगिरी जिले में यूपी के 12 सदस्यीय परिवार को करीब एक साल तक बंधुआ मजदूर बनाकर रखने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने तेलंगाना के मुख्य सचिव, डीजीपी, मेदचल-मलकाजगिरी के जिलाधिकारी और साइबराबाद के पुलिस आयुक्त को नोटिस जारी कर चार सप्ताह में रिपोर्ट मांगी है।

मीडिया रिपोर्ट के मुताबिक बचुपल्ली स्थित एक निर्माण स्थल पर परिवार से सातों दिन काम कराया जाता था। उन्हें बहुत कम मजदूरी दी जाती थी। आरोप है कि मजदूरों के साथ मारपीट और गालीगलौज की जाती थी। उनके आने-जाने पर भी रोक थी। परिवार को असुरक्षित और गंदे माहौल में रखा गया था। एक सुपरवाइजर ने उनके सामान को भी बंद कर दिया था।

सामाजिक कार्यकर्ताओं की शिकायत पर राजस्व और श्रम विभाग की टीम ने परिवार को मुक्त कराया। आयोग ने अधिकारियों से सभी 12 पीड़ितों की मौजूदा स्थिति, उनकी सुरक्षा, रहने, खाने और इलाज की व्यवस्था की जानकारी मांगी है। नियोक्ता और अन्य जिम्मेदार लोगों के खिलाफ दर्ज एफआईआर और जांच की स्थिति भी पूछी गई है।

Source: <https://www.livehindustan.com/national/story-national-human-rights-commission-team-visits-leprosy-asylum-evaluates-healthcare-facilities-201790851831971.html>

कुष्ठ रोगियों से मिले मानव अधिकार आयोग के अधिकारी

Oct 01, 2026 04:20 pm IST

ByHindustan | Bureau

हिन्दुस्तान

, रुड़की

कुष्ठ रोगियों से मिले मानव अधिकार आयोग के अधिकारी कुष्ठ रोगियों से मिले मानव अधिकार आयोग के अधिकारी कुष्ठ रोगियों से मिले मानव अधिकार आयोग के अधिकारी कुष्ठ

रुड़की। राष्ट्रीय मानव अधिकार आयोग के डॉ. प्रदीप नायक ने टीम के साथ चंद्रपुरी के कुष्ठ आश्रम में रोगियों से मिलकर उनके उपचार, दवाओं की व्यवस्था और स्वास्थ्य परीक्षण की जानकारी ली। टीम ने रोगियों की स्थिति और उन्हें मिल रही स्वास्थ्य सुविधाओं के बारे में भी जानकारी जुटाई। को-ऑर्डिनेटर मनीषा भटनागर ने क्षेत्र में कुष्ठ रोग की स्थिति और रोगियों को उपलब्ध कराई जा रही सुविधाओं के बारे में जानकारी दी। राष्ट्रीय कुष्ठ उन्मूलन अभियान के तहत टीम ने कुष्ठ आश्रम चंद्रपुरी का भी दौरा किया।

Source: <https://www.jagran.com/jammu-and-kashmir/jammu-four-children-in-udhampur-became-disabled-after-consuming-cough-syrup-human-rights-commission-orders-investigation-seeks-report-within-four-weeks-40391628.html>

कफ सिरप से दिव्यांग हुए उधमपुर के 4 बच्चे, मानवाधिकार आयोग ने दिए जांच के निर्देश; 4 हफ्ते में मांगी रिपोर्ट

By Rohit Jandiyal

Edited By: Sushil Kumar

Published: Thu, 01 Oct 2026 11:55 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने जम्मू-कश्मीर के रामनगर में कफ सिरप से दिव्यांग हुए चार बच्चों के मामले में जांच के निर्देश दिए हैं।

हाइलाइट्स:

मानवाधिकार आयोग ने कफ सिरप से दिव्यांग बच्चों की जांच का आदेश दिया।

रामनगर में 2019-20 में बच्चों को स्थायी दिव्यांगता का सामना करना पड़ा।

शिकायतकर्ता ने बच्चों के लिए मुआवजा, चिकित्सा और पुनर्वास की मांग की।

राज्य ब्यूरो, जम्मू। जम्मू संभाग के उधमपुर जिले की रामनगर तहसील में वर्ष 2019-20 में कथित रूप से कफ सिरप के सेवन से स्थायी दिव्यांगता का शिकार हुए चार बच्चों के मामले में राष्ट्रीय मानवाधिकार आयोग ने जम्मू-कश्मीर के संबंधित अधिकारियों को जांच के निर्देश दिए हैं। आयोग ने शिकायतकर्ता एवं पीड़ितों के साथ समन्वय कर मामले की जांच करने, कानून के अनुसार उचित कार्रवाई करने और शिकायतकर्ता को की गई कार्रवाई से अवगत कराने को कहा है। साथ ही चार सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने के निर्देश दिए गए हैं।

यह मामला वरिष्ठ सामाजिक कार्यकर्ता सुकेश सी खजूरिया द्वारा उठाया गया है। उन्होंने चारों जीवित पीड़ित बच्चों के लिए उचित मुआवजा, निरंतर चिकित्सा सुविधा और पुनर्वास की मांग की थी। शिकायत के अनुसार, चारों बच्चे वर्ष 2019-20 में कोल्ड बेस्ट-पीसी कफ सिरप के सेवन के बाद गंभीर रूप से प्रभावित हुए और उन्हें स्थायी दिव्यांगता का सामना करना पड़ा। मुख्य चिकित्सा अधिकारी, उधमपुर द्वारा जारी दिव्यांगता प्रमाण पत्र भी शिकायत के साथ रिकार्ड पर प्रस्तुत किए गए हैं।

मानव सेवन के लिए असुरक्षित मामला

डिजिटल विजन काला अंब, हिमाचल प्रदेश द्वारा निर्मित कोल्ड बेस्ट-पीसी सिरप से संबंधित है। शिकायत में उद्धृत प्रयोगशाला जांच के अनुसार, सिरप के एक नमूने में 34.24 प्रतिशत डाइएथिलीन ग्लाइकाल पाया गया था। यह एक विषैला औद्योगिक रसायन है और मानव सेवन के लिए असुरक्षित माना जाता है।

इस कफ सिरप से जुड़ी घटना में दिसंबर 2019 और जनवरी 2020 के दौरान रामनगर क्षेत्र में कई बच्चों की मौत भी हुई थी। पूर्व में हुई कार्यवाही में आयोग ने जम्मू-कश्मीर ड्रग्स विभाग की ओर से चूक पाए जाने का उल्लेख करते हुए मृत बच्चों के निकट संबंधियों को 3 लाख रुपये मुआवजा देने के निर्देश दिए थे। इस आदेश को चुनौती दिए जाने के बाद जम्मू-कश्मीर एवं लद्दाख हाईकोर्ट ने भी चुनौती को खारिज कर दिया था।

संबंधित अधिकारियों की जवाबदेही तय करने की मांग

शिकायतकर्ता सुकेश खजूरिया का कहना है कि जहां मृत बच्चों के मामलों में मुआवजे का प्रावधान किया गया, वहीं इस त्रासदी से बचे बच्चों को भी उनकी

आजीवन दिव्यांगता को देखते हुए पर्याप्त आर्थिक सहायता, निरंतर चिकित्सा उपचार और पुनर्वास की आवश्यकता है। उन्होंने संबंधित अधिकारियों की जवाबदेही तय करने के साथ-साथ दवाओं की गुणवत्ता जांच, निगरानी और नियामक प्रवर्तन व्यवस्था को मजबूत करने की मांग भी उठाई है, ताकि भविष्य में ऐसी घटनाओं की पुनरावृत्ति रोकी जा सके।

Source: <https://www.bhaskar.com/g/local/haryana/panipat/news/panipat-bleach-house-workers-human-rights-commission-notice-dm-139218202.html>

मानवाधिकार आयोग ने पानीपत DC से मांगी रिपोर्ट: कहा- ब्लीच हाउस पर श्रमिकों के हाथ गल रहे, अवैध रूप से चल रहे उद्योग पानीपत 1 घंटे पहले

पानीपत: राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया। पानीपत जिले में बिना प्रदूषण नियंत्रण बोर्ड (HSPCB) की NOC के गैर-कानूनी तरीके से चल रहे अवैध ब्लीच हाउसों और वहां खतरनाक केमिकल्स के बीच काम करने वाले श्रमिकों के मानवाधिकारों के हनन पर राष्ट्रीय मानवाधिकार आयोग ने कड़ा रुख अपनाया है। मीडिया रिपोर्ट्स का स्वतः संज्ञान लेते हुए मानवाधिकार आयोग ने 1 अक्टूबर को पानीपत के जिला मजिस्ट्रेट (DM) को नोटिस भेजकर 2 सप्ताह के भीतर पूरे मामले की विस्तृत रिपोर्ट तलब की है।

बिना सुरक्षा उपकरणों के काम करने से गल रहे श्रमिकों के हाथ-पैर

आयोग ने अपनी प्रेस विज्ञप्ति में मीडिया रिपोर्ट का हवाला देते हुए कहा कि पानीपत में 100 से अधिक अवैध ब्लीच हाउस चल रहे हैं, जहां काम करने वाले मजदूरों को जूते, दस्ताने या अन्य कोई सुरक्षा उपकरण नहीं दिए जा रहे हैं। ब्लीच हाउसों में सोडियम हाइपोक्लोराइट और हाइड्रोक्लोरिक एसिड जैसे खतरनाक रसायनों का इस्तेमाल होता है। सुरक्षा किट न होने के कारण केमिकल्स के सीधे संपर्क में आने से मजदूरों की त्वचा गल रही है और हाथ-पैरों में गंभीर केमिकल बर्न व घाव हो रहे हैं। रिपोर्ट के अनुसार, इन केमिकल बर्न्स और त्वचा रोगों के कारण प्रतिदिन 10 से 12 पीड़ित मजदूर इलाज के लिए सिविल अस्पताल पहुंच रहे हैं।

बिना NOC के चल रही इकाइयां और केमिकल युक्त पानी का रिसाव

मानवाधिकार आयोग ने पाया कि पानीपत के सिवाह, कुराड़, बबैल, डिडवाड़ी और सनौली रोड सहित कृषि भूमि पर 50 एकड़ से अधिक क्षेत्र में बिना NOC के अवैध इकाइयां चल रही हैं। केमिकल युक्त जहरीले पानी को डिस्पोज करने की कोई व्यवस्था नहीं है; इसे गड्ढा खोदकर सीधे जमीन में बहाया जा रहा है।

मानवाधिकारों का गंभीर उल्लंघन, 2 सप्ताह में मांगी रिपोर्ट

आयोग ने स्पष्ट कहा कि यदि समाचार रिपोर्ट में दिए गए तथ्य सत्य हैं, तो यह सीधे तौर पर श्रमिकों के मानव अधिकारों का गंभीर उल्लंघन है। इसी के मद्देनजर आयोग ने पानीपत जिला मजिस्ट्रेट को नोटिस जारी कर दो सप्ताह के भीतर पूरे मामले, अवैध इकाइयों पर की गई कार्रवाई और पीड़ित श्रमिकों के इलाज व सुरक्षा को लेकर विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

Source: <https://www.thejbt.com/viral/i-am-a-cockroach-etah-tutor-despicable-act-made-children-create-negative-reel-targeting-pm-modi-fir-registered-news-318852>

'मैं कॉकरोच हूँ' एटा की ट्यूटर की घिनौनी करतूत, PM मोदी पर बच्चों से बनवाई नेगेटीव रील, FIR दर्ज

एटा में ट्यूटर पर बच्चों से पीएम मोदी के खिलाफ आपत्तिजनक रील बनवाने का आरोप, वीडियो वायरल होने पर पुलिस ने FIR दर्ज की और NHRC ने सख्त नोटिस जारी किया।

Edited By:Yashika Jandwani

Last Updated : 01 October 2026, 01:58 PM IST

लखनऊ: उत्तर प्रदेश के एटा से एक सनसनीखेज मामला सामने आया है, जिसने सोशल मीडिया से लेकर प्रशासन तक हड़कंप मचा दिया है। आरोप है कि एक होम ट्यूटर छोटे-छोटे बच्चों से प्रधानमंत्री नरेंद्र मोदी के खिलाफ आपत्तिजनक और स्क्रिप्टेड रील बनवा रही थी। वायरल वीडियो में देखा जा सकता है कि 6 से 10 साल के बच्चे क्लास में बैठे हैं। एक बच्चा कहता है कि उसकी बोतल चोरी हो गई, दूसरा अपने सामान के गायब होने की बात कहता है। इस पर टीचर पूछती है कि ये सब चोरियां कौन कर रहा है? जवाब में बच्चे पीएम मोदी पर अभद्र टिप्पणी करते हैं और खुद को छोटा कॉकरोच तक कहते नजर आते हैं। वीडियो सामने आते ही लोगों का गुस्सा फूट पड़ा। वहीं सोशल मीडिया अब लोग इस वीडियो को मासूम बच्चों के मन में जहर भरने और उनका ब्रेनवाश करने की साजिश बताया।

एटा पुलिस ने एक्शन

मामला तूल पकड़ने के बाद एटा पुलिस हरकत में आई। पुलिस ने पुष्टि की है कि आरोपी ट्यूटर का नाम प्रतिभा है, जो इंस्टाग्राम पर 'प्रतिभा एडू स्क्वॉड' नाम से पेज चलाती है। वहीं अब उसके खिलाफ एफआईआर दर्ज कर ली गई है। आरोप है कि वह ट्यूशन पढ़ने आने वाले बच्चों से केंद्र सरकार के खिलाफ नफरत फैलाने वाले वीडियो बनवाकर सोशल मीडिया पर डाल रही थी।

राष्ट्रीय मानवाधिकार आयोग ने भी गंभीरता से लिया मामला

इस घटना को राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बेहद गंभीरता से लिया है। आयोग के सदस्य प्रियंक कानूनगो की पीठ ने स्वतः संज्ञान लेते हुए इसे बच्चों की गरिमा, निजता और मानसिक सुरक्षा से खिलवाड़ बताया। NHRC ने एटा के एसएसपी, जिलाधिकारी के साथ-साथ मेटा इंडिया के कंट्री हेड और इलेक्ट्रॉनिक्स एवं आईटी मंत्रालय (MeitY) के सचिव को नोटिस जारी किया है। आयोग ने सभी से दो हफ्ते के अंदर की गई कार्रवाई की विस्तृत रिपोर्ट (ATR) मांगी है। NHRC का कहना है कि अपने राजनीतिक या वैचारिक फायदे के लिए बच्चों का इस तरह इस्तेमाल करना बाल अधिकारों का सीधा उल्लंघन है। बिना माता-पिता की सहमति के मासूमों से ऐसी स्क्रिप्ट बुलवाना उनके मनोवैज्ञानिक विकास के लिए खतरनाक है। आयोग ने डिजिटल प्लेटफॉर्म को भी ऐसी सामग्री पर सख्ती से रोक लगाने के निर्देश दिए हैं।

Source: <https://hindi.news24online.com/state/up-uk/etah-news-child-tutor-pratibha-up-police-fir-pm-modi-objectionable-reels-nhrc-notice/1809599/>

'छोटे कॉकरोच', बच्चों से PM मोदी पर बनवाई आपत्तिजनक रील, एटा में होम ट्यूटर प्रतिभा पर FIR दर्ज

उत्तर प्रदेश के एटा में ट्यूशन पढ़ने वाले मासूम बच्चों से प्रधानमंत्री नरेंद्र मोदी पर आपत्तिजनक रील बनवाने का सनसनीखेज मामला सामने आया है. पुलिस ने आरोपी महिला ट्यूटर के खिलाफ एफआईआर दर्ज कर ली है. वहीं राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इसे बाल अधिकारों का हनन मानते हुए प्रशासन और मेटा से दो हफ्ते में जवाब तलब किया है.

Edited ByVijay Jain

Updated: Oct 1, 2026, 12:16 IST

उत्तर प्रदेश के एटा जिले से एक चौंकाने वाला मामला सामने आया है, जहां ट्यूशन पढ़ने आए छोटे-छोटे बच्चों से प्रधानमंत्री नरेंद्र मोदी को लेकर आपत्तिजनक और राजनीतिक द्वेष से भरी सोशल मीडिया रील्स बनवाई जा रही थीं. ऐसा ही एक वीडियो वायरल होते ही लोगों में भारी आक्रोश फैल गया और इसे मासूमों के कोरे दिमाग में नफरत भरने की साजिश करार दिया गया. मामला सामने आते ही पुलिस ने आरोपी होम ट्यूटर के खिलाफ एफआईआर दर्ज कर ली है.

जानकारी के मुताबिक, सोशल मीडिया पर 'प्रतिभा एडू स्क्वॉड' नाम से इंस्टाग्राम हैंडल चलाने वाली एक महिला ट्यूटर ने यह वीडियो पोस्ट किया था. वीडियो में करीब 6 से 10 साल के मासूम बच्चे नजर आ रहे हैं. बच्चे टीचर से कहते हैं कि किसी की बोतल चोरी हो गई है तो किसी का दूसरा सामान. इस पर टीचर पूछती है कि यह सब चोरियां कौन कर रहा है? इसके जवाब में बच्चों से प्रधानमंत्री नरेंद्र मोदी पर बेहद आपत्तिजनक टिप्पणी करवाई जाती है और बाद में बच्चे खुद को 'छोटे कॉकरोच' कहते दिखते हैं.

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी मामले में बेहद सख्त रुख अपनाया है.

ट्यूटर पर केस दर्ज, NHRC ने लिया संज्ञान

मामला तूल पकड़ते ही एटा पुलिस ने कार्रवाई करते हुए ट्यूटर 'प्रतिभा' के खिलाफ केस दर्ज कर लिया है. पुलिस का कहना है कि मामले की जांच की जा रही है कि आखिर बच्चों का इस तरह से ब्रेनवाश किसके इशारे पर किया जा रहा था.

उधर, राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की पीठ ने इस घटना का स्वतः संज्ञान लिया. आयोग ने इसे बच्चों की गरिमा, निजता और मानसिक सुरक्षा का गंभीर उल्लंघन बताया है. NHRC ने एटा के डीएम, एसएसपी के साथ-साथ मेटा इंडिया के प्रमुख और केंद्रीय इलेक्ट्रॉनिक्स एवं आईटी मंत्रालय (MeitY) के सचिव को नोटिस जारी कर दो हफ्ते के भीतर कार्रवाई की विस्तृत रिपोर्ट मांगी है.

Source: <https://www.arthparkash.com/etah-children-political-reels-pm-modi-home-tutor-fir-nhrc-notice>

एटा में बच्चों से PM मोदी पर आपत्तिजनक रील बनवाने का आरोप, होम ट्यूटर पर FIR; NHRC ने मांगी रिपोर्ट
By Yogesh -- Thursday, 01 Oct, 2026

उत्तर प्रदेश के एटा में छोटे बच्चों से कथित तौर पर राजनीतिक और आपत्तिजनक रील बनवाने का मामला सामने आया है। आरोप है कि एक होम ट्यूटर बच्चों को स्क्रिप्ट देकर ऐसे वीडियो बनवाती थी, जिनमें प्रधानमंत्री नरेंद्र मोदी और केंद्र सरकार से जुड़े राजनीतिक कंटेंट शामिल थे। मामला सामने आने के बाद एटा पुलिस ने होम ट्यूटर के खिलाफ FIR दर्ज की है। वहीं राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी मामले का संज्ञान लेते हुए संबंधित अधिकारियों और मेटा इंडिया से रिपोर्ट तलब की है। बताया गया है कि ये बच्चे करीब 6 से 10 साल की उम्र के हैं और एक ट्यूशन/कोचिंग सेंटर से जुड़े हुए हैं। सोशल मीडिया पर सामने आई एक रील में बच्चे चोरी की घटनाओं का जिक्र करते दिखाई देते हैं। इसके बाद उनसे प्रधानमंत्री नरेंद्र मोदी को लेकर आपत्तिजनक टिप्पणी कराई जाती है। वीडियो में बच्चे खुद को छोटे कोंकरोच बताते हुए भी नजर आते हैं।

'प्रतिभा एडू स्क्वॉड' नाम से चल रहा था अकाउंट

पुलिस के मुताबिक, 'प्रतिभा' नाम की एक होम ट्यूटर के खिलाफ मामला दर्ज किया गया है। आरोप है कि वह इंस्टाग्राम पर 'प्रतिभा एडू स्क्वॉड' नाम से अकाउंट संचालित करती थी और वहां बच्चों से बनवाए गए वीडियो पोस्ट किए जाते थे। पुलिस अब यह जांच कर रही है कि वीडियो किस उद्देश्य से बनाए गए, उनकी स्क्रिप्ट किसने तैयार की और इन्हें सोशल मीडिया पर किस तरह प्रसारित किया गया। NHRC के सामने दर्ज शिकायत में आरोप लगाया गया कि नाबालिग बच्चों को बार-बार राजनीतिक रूप से संवेदनशील और कथित तौर पर आपत्तिजनक वीडियो में इस्तेमाल किया गया। आयोग ने बच्चों की गरिमा, निजता, मानसिक सुरक्षा और माता-पिता की सहमति जैसे मुद्दों पर भी चिंता जताई है।

NHRC ने दो हफ्ते में मांगी रिपोर्ट

राष्ट्रीय मानवाधिकार आयोग ने मामले को गंभीरता से लेते हुए एटा के वरिष्ठ पुलिस अधीक्षक, जिलाधिकारी, केंद्रीय इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव और Meta India के अधिकारियों को नोटिस जारी किया है। संबंधित पक्षों से दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी गई है। आयोग ने पुलिस को वीडियो में दिखाई देने वाले बच्चों की पहचान कर उनकी सुरक्षा सुनिश्चित करने और जरूरत पड़ने पर काउंसलिंग कराने के निर्देश भी दिए हैं। साथ ही यह पता लगाने को कहा गया है कि सोशल मीडिया अकाउंट को कौन संचालित कर रहा था और वीडियो की स्क्रिप्ट तैयार करने, रिकॉर्डिंग, अपलोडिंग या अन्य तरीके से इसमें शामिल वयस्कों की क्या भूमिका थी।

Meta से भी मांगा गया जवाब

NHRC ने Meta से यह बताने को कहा है कि नाबालिग बच्चों से जुड़े ऐसे वीडियो बार-बार सोशल मीडिया पर कैसे अपलोड और प्रसारित हुए। आयोग ने यह भी जानकारी मांगी है कि संबंधित सामग्री को रोकने या हटाने के लिए प्लेटफॉर्म की ओर से क्या कार्रवाई की गई और क्या इन वीडियो से किसी तरह की कमाई या व्यावसायिक लाभ हुआ। डिजिटल साक्ष्यों को सुरक्षित रखने के निर्देश भी दिए गए हैं। फिलहाल पुलिस मामले की जांच कर रही है। बच्चों को लेकर उनकी सुरक्षा और हितों को प्राथमिकता देते हुए जांच आगे बढ़ाई जा रही है। यह भी पता लगाया जा रहा है कि वीडियो में बच्चों से कथित तौर पर आपत्तिजनक राजनीतिक बातें किसके कहने पर और किस उद्देश्य से कहलवाई गईं।

Source: <https://www.livehindustan.com/jharkhand/dumka/story-nhrc-takes-action-to-restore-sports-ground-for-children-in-shikari-pada-201790883510622.amp.html>

Dumka News: शिकारीपाड़ा ब्लॉक मैदान के लिए मानवाधिकार आयोग ने की पहल

Oct 02, 2026 01:08 am IST

By Hindustan | Bureau

हिन्दुस्तान, दुमका

Dumka News: शिकारीपाड़ा में खिलाड़ियों के लिए मैदान की कमी को लेकर मानव अधिकार आयोग ने कार्रवाई की। आयोग ने प्रशासन को निर्देश दिया है कि वह 8 सप्ताह के भीतर आवश्यक कदम उठाए ताकि खिलाड़ियों को उनका खेल का मैदान वापस मिल सके। यह मुद्दा बच्चों और युवाओं के भविष्य से जुड़ा हुआ है।

शिकारीपाड़ा, प्रतिनिधि। शिकारीपाड़ा ब्लॉक मैदान को खिलाड़ियों के लिए वापस दिलाने की लड़ाई में मानव अधिकार आयोग द्वारा बड़ी पहल की गई। शिकारीपाड़ा ब्लॉक मैदान पिछले कई वर्षों से जब्त वाहनों, भारी वाहनों तथा गिट्टी-बालू जैसी सामग्री के कारण खिलाड़ियों और बच्चों के लिए प्रभावित है। मैदान में वाहन खड़े रहने से खेल का स्थान कम हो गया है और मैदान भी खराब हो चुका है।

इस मामले को लेकर राष्ट्रीय मानवाधिकार आयोग ने शिकायत पर कार्रवाई करते हुए इसे संबंधित प्राधिकारी को भेजा है। एनएचआरसी के केस नं. 816/34/5/2026 के पत्र दिनांक 30 सितंबर के अनुसार दुमका उपायुक्त को उचित कार्रवाई सुनिश्चित करने तथा 8 सप्ताह के भीतर की गई कार्रवाई की सूचना शिकायतकर्ता को देने का निर्देश दिया गया है।

यह सिर्फ एक मैदान का सवाल नहीं है, बल्कि शिकारीपाड़ा के सैकड़ों बच्चों और युवाओं के खेल, प्रतिभा और भविष्य का सवाल है। मानवाधिकार आयोग के निर्देश के बाद अब प्रशासन से उम्मीद है कि 8 सप्ताह की समय-सीमा के भीतर ठोस कार्रवाई सुनिश्चित की जाएगी और खिलाड़ियों को उनका मैदान वापस मिलेगा।

Source: <https://www.livehindustan.com/national/story-nhrc-issues-notice-to-telangana-government-over-bonded-labor-case-201790873850933.amp.html>

यूपी के 12 लोग बंधक, तेलंगाना सरकार को नोटिस

Oct 01, 2026 10:27 pm IST

By Hindustan | Bureau

हिन्दुस्तान, नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तेलंगाना सरकार को बंधुआ मजदूरी के मामले में नोटिस जारी किया है, जिसमें 12 सदस्यों के परिवार को एक साल से ज्यादा समय तक बंधुआ मजदूर बनाकर रखा गया है। आयोग ने चार सप्ताह में विस्तृत रिपोर्ट मांगी है।

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को तेलंगाना सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किए हैं। इसमें उत्तर प्रदेश के एक परिवार के 12 सदस्यों को मेडचल-मलकजगिरी जिले में चले रहे निर्माण कार्य वाले स्थान पर करीब एक साल तक बंधुआ मजदूर बनाकर रखने के मामले में जवाब मांगा है।

नोटिस का विवरण

आयोग के अनुसार, मीडिया रिपोर्ट के आधार पर संज्ञान लेकर यह नोटिस जारी किए गए हैं। इसमें तेलंगाना के मुख्य सचिव, राज्य के पुलिस महानिदेशक, मेडचल-मलकजगिरी के डीएम और साइबराबाद के पुलिस कमिश्नर से चार सप्ताह में विस्तृत रिपोर्ट मांगी है। इसमें निर्माण इकाई और अन्य जिम्मेदार लोगों के खिलाफ दर्ज एफआईआर का विवरण और जांच की स्थिति भी शामिल है।

आयोग के अनुसार, उम्मीद है रिपोर्ट में बचाए गए सभी 12 पीड़ितों की स्थिति और उनके ठिकाने की जानकारी भी होगी। साथ ही उनकी सुरक्षा, रहने की जगह, भोजन और चिकित्सा देखभाल के लिए उठाए गए कदमों का विवरण होगा। वहीं, आयोग ने डीएम को निर्देश दिया है कि वे तय करें कि पीड़ितों को रिहा कर उनका पुनर्वास कराया जाए।

मीडिया रिपोर्ट ये है

रिपोर्ट में मीडिया रिपोर्ट के अनुसार, बंधक बनाए गए इन लोगों को बहुत कम मजदूरी दी जाती थी और हफ्ते के सातों दिन काम कराया जाता था। 30 सितंबर की एक समाचार रिपोर्ट के अनुसार, मजदूरों की आवाजाही पर रोक लगाई गई थी। एक सुपरवाइजर ने उनका सामान ताले में बंद कर दिया था।

Source: <https://www.aajtak.in/amp/education/news/story/etah-child-tutor-fir-pm-modi-hate-reels-nhrc-notice-edmm-dskc-2658110-2026-10-01>

'हम छोटे कॉकरोच हैं' बच्चों से PM मोदी पर बनवाई नेगेटिव रील, एटा में होम ट्यूटर पर FIR, NHRC भी सख्त
आजतक एजुकेशन डेस्क
नई दिल्ली/एटा,
01 अक्टूबर 2026,
अपडेटेड 11:24 AM IST

नई दिल्ली/एटा: उत्तर प्रदेश के एटा जिले में बच्चों से आपत्तिजनक और राजनीतिक नफरत से भरी रील्स बनवाने का गंभीर मामला सामने आया है। 'प्रतिभा एडू स्क्वॉड' नाम की इंस्टाग्राम आईडी चलाने वाली होम ट्यूटर पर पुलिस ने FIR दर्ज कर ली है। वहीं राष्ट्रीय मानवाधिकार आयोग ने इस पर कड़ा संज्ञान लेते हुए मेटा इंडिया, इलेक्ट्रॉनिक्स एवं आईटी मंत्रालय और एटा प्रशासन से दो हफ्ते में रिपोर्ट तलब की है।

उत्तर प्रदेश के एटा से एक चौंकाने वाला मामला सामने आया है। आरोप है कि एक कोचिंग/ट्यूशन सेंटर में पढ़ने वाले छोटे-छोटे बच्चों से कथित तौर पर राजनीतिक रूप से संवेदनशील, स्क्रिप्टेड और आपत्तिजनक रील्स बनवाई जा रही थीं। रील में टीचर को बच्चे बताते हैं कि किसी की बोटल चोरी हो गई, किसी का कुछ सामान, इस पर टीचर पूछती है कि इतनी सब चोरियां कौन कर रहा है। इस पर बच्चे पीएम नरेंद्र मोदी पर आपत्तिजनक टिप्पणी करते हैं और बाद में बच्चे खुद को छोटे कॉकरोच कहते हुए नजर आ रहे हैं। ये बच्चे मुश्किल से 6 से 10 साल के दिख रहे हैं।

इस रील को लोग मासूमों के दिमाग में प्रधानमंत्री नरेंद्र मोदी के खिलाफ नफरत भरने और उनसे आपत्तिजनक बातें बुलवाने की साजिश करार दे रहे हैं। अब इस मामले में 'राष्ट्रीय मानवाधिकार आयोग' (NHRC) ने बेहद कड़ा रुख अपनाया है। आयोग ने इसे बच्चों की गरिमा, निजता, मानसिक सुरक्षा और उनके सीधे शोषण का मामला मानते हुए केंद्र सरकार से लेकर मेटा इंडिया तक को कटघरे में खड़ा कर दिया है।

होम ट्यूटर पर FIR, 'प्रतिभा एडू स्क्वॉड' पर एक्शन

मामला बढ़ने पर एटा पुलिस ने इस मामले की पुष्टि करते हुए बताया कि 'प्रतिभा' नाम की एक होम ट्यूटर के खिलाफ एफआईआर दर्ज की गई है। वो इंस्टाग्राम पर 'प्रतिभा एडू स्क्वॉड' नाम से हैंडल चलाती है। आरोप है कि यह ट्यूटर अपने यहां पढ़ने आने वाले बच्चों का ब्रेनवाश कर रही थी और उनसे पीएम मोदी और केंद्र सरकार के खिलाफ नफरत फैलाने वाले वीडियो शूट कराकर सोशल मीडिया पर पोस्ट कर रही थी।

NHRC की पीठ सख्त, 2 हफ्ते के भीतर रिपोर्ट तलब

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो के नेतृत्व वाली पीठ ने मामले की गंभीरता को देखते हुए तत्काल संज्ञान लिया है। आयोग ने एटा के वरिष्ठ पुलिस अधीक्षक (SSP) और जिलाधिकारी (DM), मेटा इंडिया के प्रबंध निदेशक एवं कंट्री हेड, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव को नोटिस जारी कर दिए हैं। NHRC ने सभी पक्षों से इस पूरे मामले में की गई कार्रवाई (ATR) की विस्तृत रिपोर्ट दो हफ्तों के भीतर दाखिल करने को कहा है।

बच्चों के मानसिक स्वास्थ्य पर गहरा असर

मानवाधिकार आयोग ने अपनी चिंता में स्पष्ट किया है कि राजनीतिक या वैचारिक एजेंडे के लिए बच्चों का इस तरह इस्तेमाल करना उनके बाल अधिकारों का सीधा उल्लंघन है। बिना माता-पिता की सहमति और उनकी समझ से परे जाकर मासूमों के हाथों में ऐसी स्क्रिप्ट थमाना उनके मनोवैज्ञानिक विकास और सुरक्षा के लिए बेहद खतरनाक है। आयोग ने डिजिटल प्लेटफॉर्मों को भी ऐसी आपत्तिजनक सामग्रियों पर लगाम लगाने के कड़े निर्देश दिए हैं।